

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 308/TT/2020

Date: 16.9.2020

To

Shri Naveen Kumar Mishra
Sr. Manager-Finance & Commercial
North East Transmission Company Ltd.,
Corporate office : 2C, 3rd Floor, D-21,
DMRC Building, Corporate Park,
Dwarka, Sector-21 , Delhi-II 0077
E-mail: naveenmishra@netcindia.in

Registered office: Vill. East Champamura, Khayerpur
By-Pass Road,P.O. & PS- Old Agartala,
Distt. -West Tripura- 799008

Sub: Approval of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Asset I: 400kV D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km, Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 214.41 km, Asset III: 400 kV D/C Byrnihat- Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km, Asset IV: 400 kV D/C Silchar- Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km, and Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

- a. Form 4A for all the assets clearly indicating the amount of liabilities in the gross block.
- b. Form 5 reconciled with Form 4A and Auditor's certificate.
- c. Form 7 with details.

- d. Form 15 (actual cash expenditure) for Assets III, IV and V.
- e. Form 4A and Form 10A reconciled.
- f. IDC calculations with year wise discharge details for all the assets with COD during 2014-19 period.
- g. Asset wise IDC calculation details explaining the IDC scenario before and after splitting of Asset III: 400 kV D/C Byrnihat- Bongaigaon TL and the IDC adjustments in the split assets. Detailed reasons (supported with computations) for revising the IDC claim to higher side in respect of Asset-III, IV and V.
- h. Asset wise actual IEDC incurred/claimed.
- i. Name of the Loan in Form 9C.
- j. Separate calculations showing weighted average rates of Interest on original loans and with refinanced loans.
- k. Copies of audited annual accounts since inceptions and its reconciliation with the capital cost claimed in the instant assets.
- l. To arrive at the Effective Tax Percentage for the tariff period 2014-19, the details (Section wise of Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and Implementation Guideline. The information may be given separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)